

lying useless. The farmers have not only been deprived of cultivating their land but they have not been paid any compensation for it also. Therefore, they have staged a dhama in front of the office of District Magistrate.

Mr. Speaker, Sir, through you, I would like to submit to the Central Government that they should ass. to overcome th shortage of fertilizers. They should also make provision for the availability of foreign exchange to Bin Agro Fertilizer so that the unit is established in Shahjahanpur and the people who have been deprived of their land may get compensation. Had the unit been set up, not only the farmers would have got adequate compensation, but one member of each family would have been employed and thus they would not have been in such deplorable condition. Today, they are unemployed while the Government of Uttar Pradesh have been showing apathetic attitude and they have not been thinking over the matter. Not only the fertilizer unit should have been set up by now but the production should also have started but the unit has not yet been set up. I would again urge upon the Government to help Bindal Agro Fertilizer to get import licence immediately.

[English]

DR. KARTIKESWER PATRA (Balasore): Mr. Speaker, is through you, I want to draw the attention of the august House regarding a political under and atrocities on Scheduled Caste people in Korai Police Station under Cuttack district of Orissa.

One Shri Anand Chandra Palei of Tulasipur under the Korai Police Station was killed brutally on the evening of 8.8.91 when he was returning from Jaipur Road after attending a Case No. 107. And on the way he was attacked with sharp weapons and brutally murdered. One hearing the noise his mother went in his support. There were so many eye witnesses also. But till today the

Police of Torai Police Station have not taken any action. They have not arrested the culprits.

MR. SPEAKER: Please take your seat now.

DR. KARTIKESWAR PATRA: His wife Sundari Dewa approached several authorities. But nothing has been done so far.

MR. SPEAKER: It is not clear how it comes under the jurisdiction of Parliament. Please sit down.

[Translation]

SHRIMATI SUMITRA MAHAJAN (Indore): Mr. Speaker, Sir, I would like to draw the attention of the House and the concerned Minister to a very important matter. Bombay Agra National Highway No.3 passes through Indore city. Now Indore has developed so much that a number of schools have been opened and colonies developed in the area adjoining this national highway keeping this fact in view a scheme to construct a by pass in Indore was formulated many years ago. Indore-Dewas four lane was also proposed to be constructed. But the concerned Ministry has not been paying any attention to it. I have been raising this issue again and again and also met the hon. Minister several times. Due to the negligent attitude of the Government almost one accident takes place everyday, everyday a mother loses her son or a wife loses her husband in a sense that highway has become a 'killers corner'. It has created a lot of resentment among the people of that area. A minor child was killed only two days ago 'Chakka Jam' has also become order of the day but no attention is being paid to to solve the problem. Even today, students are sitting on hunger strike. Again and again the Government asserts that the scheme comes under Package -2 and will be implemented only when world Bank provides aid and thus it will take sometime. I would like the Government to at least widen the road; besides efforts should be made to fulfil the agreement signed between the World Bank and

our country under Package-2 so that the work to construct by pass may be started at the earliest. The hon. Minister may kindly look into the matter sympathetically.

[English]

PROF. UMMAREDDY VENKATESHWARLU (Tenali): Mr. Speaker, Sir, I have been trying to bring an important matter to the notice of the Government for the past five days, but could not get the opportunity. It is unfortunate that one more Dalit youth, Mr. K. Anil Kumar has been killed on 10th September in Chundur, a village in my constituency, which has been in news since the brutal carnage took place on the 6th August, 1991.

When the Police were accused of their connivance in the 6th August carnage and their failure to take action on the 10th August incidents, they themselves were involved directly in killing Mr. Anil Kumar in firing, when he was on a hunger strike demanding justice to the victims. This clearly testifies that the Police administration have thoroughly failed in protecting the people and the State Government has become a silent spectator and reached a stage of inertness.

I raised the issue in this august House successively on the 8th, 9th, 12th and there 14th August 1991 and expressed my concern over the carnage duly demanding immediate probe into the incidents and action against culprits. I have also paid a personal visit to the village on the 10th August 1991, met the members of the bereaved families and condemned the barbaric event.

When that is the concern I have shown, an honourable colleague in the other House here made an irresponsible and baseless statement a few days ago saying that I used my relatives in Chundur carnage. It is a mere politically motivated concoction and a deliberate attempt to implicate me and I summarily condemn it.

Since now it is proved beyond doubt that the present State Government in Andhra

Pradesh does not have the political acumen and administrative grip to maintain law and order in the State, it does not deserve to govern the State and hence I demand once again that the State Government be dismissed forthwith and a fresh mandate invited before further allowing the law and order situation to worsen in the State of Andhra Pradesh and claim some more innocent lives and destruction of private and public property, besides demolishing the very social fabric.

Now I urge upon the Government to constitute peace Committees to restore normalcy and instill confidence among all actions of the people besides expediting the inquiry process on the incidents which took place on the 6th and 10th August in Chundur and also the recent police firing on the 10th September, resulting in the death of Sri K. Anil Kumar.

While expressing my sympathies to the bereaved family, I demand payment of Ex-gratia to the next of kin of the deceased.

11.53 hrs

#### RE. SITUATION ARISING OUT OF DEPLOYMENT OF ARMY IN ASSAM

[English]

DR. JAYANTA RONGPI (Autonomous District): Mr. Speaker, Sir, through you, I want to draw the attention of the Government and also the House regarding a situation arising out of deployment of the Army in Assam.

Sir, probably you are also aware that there are still seven hostages with ULFA now and the deployment of the Army will endanger the life of those hostages. Our prime concern is that the hostages must be released without any loss or injury or harm to them. It is already 32 hours that the Army is in deployment. Till now, the Army could not release the hostages. Sir, in today's news-